

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 75488 of 2019

(Arising out of Order-in-Order-Appeal No.494/RAN/2018 dated 14.11.2018 passed by Commissioner (Appeals) of Central Goods & Service Tax & Central Excise, Ranchi.)

M/s Radha Casting & Metalik

(Industrial Area, Near IFFCO Water Treatment Plant, P.O. Marar-829117
Dist. Ramgarh (Jharkhand))

Appellant

VERSUS

Commr. of CGST & Central Excise, Ranchi Commissionerate

(2nd & 3rd Floor, Grand Emerald Building, Between Road No. 1 & 2,
Ashok Nagar, Ranchi-834002)

APPEARANCE :

None for the Appellant

Mr. S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.76024/2023

Date of Hearing : 11 July 2023
Date of Decision : 11 July 2023

ORDER

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

(R. Muralidhar)
Member (Judicial)

Pooja